

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1013/GT/2025

Subject : Petition for truing up tariff of Koldam Hydroelectric Power Project (4x200 MW), for the period 2019-24.

Petitioner : NTPC Limited.

Respondent(s) : UPPCL and 12 others

Date of hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sedhadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Abhayaditya Singh, Advocate, UPPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has already furnished the additional information sought vide the RoP dated 19.12.2025, after serving a copy to the Respondents. The learned counsel further submitted that since the pleadings in the matter are completed, the order in the Petition may be reserved.

2. After hearing the learned counsels for the parties, the Commission directed the Petitioner to submit the following additional information, on or before **20.7.2026**, after serving a copy to the Respondents:

For the period 2019-24

Additional Capital Expenditure

- a) *Reconciliation of additional capital expenditure within the original scope claimed beyond the cut-off date with the approved capital cost of the project, along with the reason for exceeding the same, if any.*
- b) *Supporting documentation and detailed calculations for all cost overrun instances of items claimed in Form-9A, clearly justifying the differential amounts claimed. Also indicate, for all such ACE items, whether the expenditure formed part of the original approved scope of work. Submit the status of each ACE item, clearly indicating the amount already incurred and the amount yet to be incurred.*
- c) *For all ACE items claimed in the period 2019–24, furnish details of cost overrun for each individual item separately (without clubbing any items together), along with reference to the allowance granted for the same in the previous order.*



- d) *All the ACE items in Form 9A categorised under Miscellaneous Works in ROP reply submitted vide affidavit dated 22.4.2026, along with supporting documentation and calculation for cost overrun justifying the differential amount claimed.*
- e) *Supporting documents in respect of land reference ACE cases, indicating the total number of pending claims and the total number of resolved cases. Also, furnish the calculation of compensation, duly worked out in accordance with the relevant court order(s).*
- f) *With regard to cost overrun in R&R works, item-wise details of additional works executed, along with supporting documents and detailed calculations justifying the amount claimed in Form-9A.*
- g) *The documentary proof for the Integrated Security System submitted in Form-9A (2022-23) under Regulation 26(1)(d) was not submitted at Annexure-D of the Petition, along with the communication received from CISF in support of the claim.*

Loans

- h) *The Petitioner has submitted Form-13, considering the impact of refinancing and restructuring of loans. Submit revised Form-13, considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing and without adjustment of any kind.*

Forms

- i) *The ACE claimed for the year 2019-20 and 2020-21 as per Form-1(I) is at variance with the same as per Form-9C. Accordingly, revise necessary tariff forms. The Petitioner shall also ensure that Form-9A, Form-16, Form-9C and Form-9D, are in sync with each other.*
- j) *Auditor certified "Liability Flow Statement" clearly showing the break-up of liabilities and discharges against admitted and disallowed items.*

2. The Respondents are permitted to file their reply on or before **7.8.2026**. after serving a copy to the Petitioner, who may file its rejoinder, if any, by **21.8.2026**.

3. The Petition shall be listed for hearing on **25.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

